

[*Translation*]

**Persons below Poverty Line in Bihar**

6659. SHRI KUNWAR RAM: Will the Minister of PLANNING be pleased to state:

(a) the total number of persons living below the poverty line in Bihar as on 31 March, 1989; and

(b) the number of persons proposed to be brought above the poverty line during the current financial year?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI):

(a) The total number of persons living below poverty line in Bihar was 365.5 lakh according to the estimates for the year 1983-84. The estimates of persons living below poverty line in Bihar as on 31st March, 1989 are not available.

(b) Though there is no target for making people to cross the poverty line for 1989-90, the number of families to be assisted under IRDP is estimated at 29.11 lakh during 1989-90 on All-India basis, and in Bihar 42939 families are proposed to be assisted during the same year.

[*English*]

**Agreement with China on Civil Aviation**

6660. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the proposed agreement on civil air transport between India and China has been finalised and signed;

(b) if so, the main features of this agreement; and

(c) when the agreement will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (c). Yes, Sir. The Agreement entitles airlines of two countries to operate services to each other territories. The Indian carrier can operate to Beijing whereas Chinese Airlines is entitled to operate to Delhi. The commencement of services would depend upon capacity available with each other, and marketing plan.

**Inclusion of Chunalia Koli in SC/ST List**

6661. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to include Chunali Koli caste of Gujarat in Scheduled Castes/Scheduled Tribes list; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) and (b). Proposals for comprehensive revision of the lists of Scheduled Castes/Scheduled Tribes have been under consideration of the Government. Amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2) of the Constitution. No further information can be disclosed at this stage.

**Survey Regarding Children in Jails**

6662. SHRI RANJITSINGH GAEKWAD: Will the Minister of WELFARE be pleased to state:

(a) whether the Supreme Court has